

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP No.34/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2020**

Name of the Company: Tarun Chandrakant Parikh & Anr
V/s
Ambrosia Remedies Pvt Ltd & Ors

Section 241-242 Co.act,2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

Advocate, Mr. Shashvata U Shukla along with learned CA, Mr. Hiten Parikh appeared on behalf of Petitioner and submitted that proof of service is filed.

Respondent is at liberty to file reply within two weeks by serving an advance copy to the other side.

Petitioner as well as Registry is directed to issue notice along with the copy of this order upon the Respondent. In the event of non-filing of reply, an appropriate order shall be passed.

List the matter on 12.10.2020.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 25th day of September , 2020



**MANORAMA KUMARI
MEMBER JUDICIAL**